

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1332  
ANSWERED ON:08.08.2011  
COMMERCIAL USE OF DEFENCE LAND  
Pratap Narayanrao Shri Sonawane;Ram Shri Purnmasi

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government has framed rules for commercial exploitation of Defence land and if so, the details thereof;
- (b) the measures taken to ensure strict implementation of the said rules;
- (c) whether the Government has placed the details of beneficiaries of shopping complexes in public domain on the website of the Ministry and if not, the reasons therefor; and
- (d) the quantum of revenue generated in the form of rentals and licences etc. from the commercial exploitation of Defence land and whether the same has been credited into the Government account and if not, the action taken against the erring officers?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) Instructions have been issued from time to time for giving defence land on lease basis for various commercial purposes viz.; petrol pumps, banks, advertisement hoardings, etc. Cantt Boards also give land under their management to run shops etc.
- (b) There exists a system of inspection by Officers of Defence Estates Organisation under which the Inspecting Officers have to check regarding the aspect of adherence to rules under which defence land is given for various commercial purposes. Besides inspection, regular reports on various issues are also sought for from field Offices to help monitoring.
- (c) & (d): The Information is being collected and will be laid on the Table of the House.